

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/3055/2020

This the 05th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Ms. Nazia Murtaza D/o Ghulam Murtaza R/o Village Parada Karnah, District Kupwara.a

.....Applicants

(Advocate:- Mr. M.I. Dar)

Versus

1. State of J&K through Commissioner Secretary to Government, Education Department, J&K Civil Secretariat, Jammu/Srinagar and 3 ors.

.....Respondents

(Advocate: Mr. Sudesh Magotra, Deputy Advocate General)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant submits that the T.A. has become infructuous.

2. Accordingly, the T.A. is dismissed for having become infructuous.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**